

ITEM NO.2

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 56325/2025

[Arising out of impugned final judgment and order dated 03-01-2025 in WRIT-A No. 12938/2024 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

PIN MAYA KUMAL

Petitioner(s)

VERSUS

GOVERNMENT OF INDIA & ORS.

Respondent(s)

FOR ADMISSION and I.R.

IA No. 23923/2026 - CONDONATION OF DELAY IN FILING

IA No. 23921/2026 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 23924/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 30-01-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA  
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) : Mr. Wajeeh Shafiq, AOR  
Mr. S. Jeeva Nandan, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. Delay condoned.
2. Issue notice.

(JATINDER KAUR)  
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)  
COURT MASTER (NSH)